

ITEM NO.1

COURT NO.7

SECTION IVB

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 693/2013

(Arising out of impugned final judgment and order dated 16/09/2011 in CWP No. 13628/2011 passed by the High Court Of Punjab & Haryana At Chandigarh)

STATE OF PUNJAB AND ORS.

Petitioner(s)

VERSUS

SPN COLLEGE AND ORS.

Respondent(s)

(office report for direction)

WITH

SLP(C) No. 695/2013

(With Office Report for Direction)

SLP(C) No. 696/2013

(With Office Report for Direction)

Date : 08/12/2014 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR

HON'BLE MR. JUSTICE S.A. BOBDE

For Petitioner(s) Mr. Harshbir Singh Kohli,Adv.
Mr. Jagjit Singh Chhabra,Adv.

For Respondent(s)
Ms. Jyoti Mendiratta,Adv.
Mr. Satyendra Kumar,Adv.

UPON hearing the counsel the Court made the following
O R D E R

By order dated 26.11.2013, this Court remitted a number of matters back to the High Court to enable the High Court to consider the matters afresh in accordance with law.

It appears from the office report dated 10.11.2014 that SLP(C)No.693/2013, 695/2013 and 696/2013 are matters wherein the

issue involved in the above mentioned matters is identical to the the matters remitted earlier by order dated 26.11.2003 in SLP(C)No.13110/2008 etc.

In the circumstances, these three SLPs also stand disposed of by remitting the matter to the High Court to consider afresh in accordance with law.

Office report is ordered accordingly.

[O.P. SHARMA]
COURT MASTER

[INDU BALA KAPUR]
COURT MASTER